

**GOVERNMENT OF INDIA
MINISTRY OF SCIENCE & TECHNOLOGY
DEPARTMENT OF BIOTECHNOLOGY**

**LOK SABHA
UNSTARRED QUESTION NO. 4385
TO BE ANSWERED ON 14/12/2016**

PATENT OF AGRICULTURAL PRODUCE

4385. SHRI VIRENDER KASHYAP :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the Government facilitates and files patents of various things regularly;
- (b) if so, the details thereof and the process thereto;
- (c) whether the Government of Himachal Pradesh (HP) has given any request to patent agricultural products such as Barot Rajmah, Chulli ka tel, Lal chawal (red rice) and other things and if so, the details thereof; and
- (d) the details of articles/other things which have been patented in Himachal Pradesh so far?

ANSWER

MINISTER OF STATE FOR SCIENCE & TECHNOLOGY AND EARTH SCIENCES
(Y. S. Chowdary)

- (a)&(b) Yes, Madam. The Department of Biotechnology; Technology Information, Forecasting and Assessment Council (TIFAC), Department of Science & Technology, and Council for Scientific and Industrial Research of Ministry of Science & Technology facilitate filing of patents from applicants across the country engaged in innovative activities. TIFAC has funded establishment of several state-wise Patent Facilitation Centres (PFCs) for obtaining patents and post patent actions in respect of patentable inventions.
- (c) Yes, Madam. It is understood that the Patent Facilitation Centre (PFC) of Himachal Pradesh has taken necessary action in this regard. No further details are available on records of DBT.
- (d) No such information could be furnished from the records available.
